

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

Item No. 205  
IB-1089/ND/2018

**IN THE MATTER OF:**

**M/s. TUF Metallurgical (P) Ltd.**

**...PETITIONER**

**Vs.**

**M/s. Albus India Ltd.**

**...RESPONDENT**

**Section**

**Under Section 7 of IBC**

**Order delivered on 27.02.2020**

**Coram:**

**SHRI. ABNI RANJAN KUMAR SINHA, HON'BLE MEMBER (JUDICIAL)**

**DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Op.-Creditor/F.C. :**

**For the Resolution Applicant**

**:Mr. Vaibhav Mahajan, Adv. Mr.  
Gorav Arora, (M.C.)**

**For the Respondent/ Corporate-debtor :**

**For the Ex-Director**

**:Mr. Akshat Bajpai, Mr. Vidhan  
Vyas, Advs.**

**ORDER**

Learned counsel appearing for the Resolution Professional seeks time to file Forensic Report. Learned counsel appearing for the applicant as well as counsel for the corporate-debtor have submitted that if the report of the forensic Science Laboratory is filed on behalf of the RP, then a copy may be served. We shall consider the same after perusal of the report. Post the matter to 20<sup>th</sup> March, 2020.

**- Sd -**

**(V.K. Subburaj)  
Member (T)**

**- Sd -**

**(Abni Ranjan Kumar Sinha)  
Member (J)**